

ITEM NO.31

COURT NO.9

SECTION X

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Criminal) No(s). 6/2026

RICHARD DE WIT

Petitioner(s)

VERSUS

THE STATE OF JAMMU AND KASHMIR &amp; ANR.

Respondent(s)

FOR ADMISSION

Date : 09-03-2026 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PANKAJ MITHAL  
HON'BLE MR. JUSTICE S.V.N. BHATTIFor Petitioner(s) : Mr. Ashish Garg, Adv.  
Mr. Lalit Nagar, Adv.  
Mr. Rohan Garg, AOR

For Respondent(s) :

UPON hearing the counsel the Court made the following  
O R D E R

1. Heard learned counsel for the petitioner.
2. The petitioner is a dutch national, who is facing trial pursuant to FIR No. 40/2013 dated 06.04.2013 for a case of murder under Section 302 IPC of a British tourist who was found dead in a houseboat in Srinagar.
3. The petitioner has invoked the Writ jurisdiction of this Court with the prayer for his release and deportation to Netherlands on the ground that he is not mentally fit to face the trial.
4. The parents of the victim has joined the proceedings virtually and their stand is that the petitioner should face the trial and it should be completed most expeditiously.
5. In the totality of the facts and circumstances, we are of the

opinion that it is not a fit case to exercise our inherent jurisdiction under Article 32 of the Constitution of India.

6. Accordingly, the Writ Petition is dismissed and the petitioner is directed to face the trial in accordance with law. We expect that the trial be completed most expeditiously.

7. Pending application(s), if any, shall stand disposed of.

(KANCHAN CHOUHAN)  
SENIOR PERSONAL ASSISTANT

(NIDHI MATHUR)  
COURT MASTER (NSH)